

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

XXXXXX XXXX

NEW BOMBAY BENCH

XXXXXX

198

T.A. No. 177/87

DATE OF DECISION 19-1-1988

Ashish Kumar Jitendra Chandra Kar Petitioners.
 & 20 Others.

None appeared.

Advocate for the Petitioners)

Versus

Union of India & Ors.

Respondent

Shri S.G.Pathak, O.S., O/O. The Divl Advocate for the Respondent(s)
 Personnel Officer, South Eastern Rly.
 Nagpur.

CORAM :

The Hon'ble Mr. P. Srinivasan, Member(A)

The Hon'ble Mr. M.B. Mujumdar, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

Tr. Application No. 177/87

Shri Ashish Kumar Jitendra Chandra Kar
and 20 others.
Station Master, Mirdamali,
Po & Village: Goregaon,
Vias: Gondia,
Dist: Bhandara - 441 801.

... Applicants.

v.s.

1. Union of India, through
The General Manager,
South Eastern Railway,
Garden Reach,
Calcutta - 43.
2. The Chief Personnel Officer,
South Eastern Railway,
Garden Reach,
Calcutta - 43.
3. The Divisional Personnel Officer,
South Eastern Railway,
Nagpur.
4. The All India Station Masters'
Association, South Eastern Railway
Zone, through General Secretary
C/o. Assistant Station Master,
At: Rourkela Station,
ORISSA STATE.

... Respondents.

Coram: Hon'ble Member(A) P. SRINIVASAN.
Hon'ble Member(J) M.B. MUJUMDAR.

ORAL JUDGMENT :

Date:- 19-1-1988

(Per P. Srinivasan, Member(A))

This application was posted for hearing before us today.
When the matter was called out in the morning neither the applicants
nor their Counsel were present. We waited till 4.35 PM in the evening.
Still neither the applicants nor their Counsel appeared in Court.

2. We find that on the last occasion i.e. on 22-12-1987, when the matter was posted for hearing, learned Counsel for the applicant

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had sent a written request for adjournment and the matter was adjourned to 19-1-1988.

3. We are informed by Shri S.G. Pathak, Office Superintendent, Office of the Divisional Personnel Officer, South Eastern Railway, Nagpur who is present in the Court today that he informed learned Counsel for the applicants Shri Antony about 10 days ago of the hearing fixed for today. We notice that the applicants' Counsel sought adjournments on several earlier occasions also.

4. We are, therefore, of the view that the applicants are not interested in pursuing this application. It is, therefore, dismissed for default.



(P. SRINIVASAN)
MEMBER(A)



(M.B. MUJUMDAR)
MEMBER(J)